

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**  
**SPECIAL BENCH**

**ITEM No. 11**  
**(IB)-630(PB)/2019**

**IN THE MATTER OF:**

State Bank of India	...	Applicant/Petitioner
Vs		
Mastana Foods Pvt Ltd.	...	Respondent

**Order under Section 7 of Insolvency & Bankruptcy Code, 2016, CIRP.**

**Order delivered on 16.05.2023**

**CORAM:**

**JUSTICE RAMALINGAM SUDHAKAR**  
**HON'BLE PRESIDENT**

**SH. ATUL CHATURVEDI**  
**HON'BLE MEMBER (TECHNICAL)**

**(HEARING THROUGH PHYSICAL MODE AND VC)**

**PRESENT:**

For the Applicant	:	Ms. Pallavi Singh for applicant in IA No 1346/2022
For the RP	:	Mr. Ashok Juneja, RP in Person

**ORDER**

Ld. Counsel Mr. Ashok Juneja appeared through VC and states that the proceeding in the matter is pending before Hon'ble SC and the interim order be continued as of today and is listed for further hearing on 03.07.2023.

On such a statement, we are inclined to adjourn the matter to **17.07.2023** for a physical hearing.

-sd-

**(RAMALINGAM SUDHAKAR)**  
**PRESIDENT**

-sd-

**(ATUL CHATURVEDI)**  
**MEMBER (TECHNICAL)**